

50100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 255/01
R.A/C.P No.
E.P/M.A No.

1. Orders Sheet..... Pg..... 1..... to..... 03

2. Judgment/Order dtd... 20-12-02 Pg..... 1..... to..... 02

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... Pg..... 1..... to..... 17

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... 1..... to..... 02

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

San
7/12/13
SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.ORDER SHEETOriginal APPLICATION NO. 255

OF 2001

APPLICANT (s) Mr. Nandalal Sarker

RESPONDENT (s) Union of India Govt

ADVOCATE FOR APPLICANT(s)

ADVOCATE FOR RESPONDENT(s) CGSC

Notes of the Registry	dated	Order of the Tribunal
This application is in form but not in the Condonation Petition is filed not find vide M.P. No. for Ks 9/1 F. IPO/B/66769220. Dated 18.6.2001	28.8.02	Heard learned counsel for the parties. Perused the application. Application is admitted. Call for records. Returnable by 1 week. List on 2.9.02 for orders. Office to clarify the steps taken by 22.8.02. Report and put up again on 2.9.02.
For application alongwith annexures and a IPO of Rs. 50/- has been received from Sri Nandalal Sarker ex-West Tripura. He has submitted a single copy of application. There is neither valuation nor any application for injunction. The subject matter of application is for D/B. Hence the application is incomplete for admission.	1m	Member
22.8.02		Vice-Chairman
Laid before the Hon'ble court for further orders.	1m	Office to clarify the notes dated 22.8.02 and put up again on 2.9.02 for Admissions
See on Officer 13/7/2001		Member
6 (Six) copies is require for m/a filing a letter to the application on 13/7/2001 13/7/2001 Sufficient documents are received		Vice-Chairman

and again issue a
Remand to the
applicant on 2.9.2002.

N.B.
22/8/02

2.9.02

List again on 1.10.2002 to
enable Mr. A. Deb Roy, learned Sr. C.G.S.
C. for the Respondents to obtain necessary
instructions on the matter.

K.L.Usha

Member

Vice-Chairman

mb

29.8.02

1.10.02

As per Hon'ble Court's
order dated 28.8.02
we have submitted to
quarry.

The original application
is registered on 13.7.2001
which was received by the Post.
The application was defective.
Hence, the applicant was informed
to file on 13.7.2001
/924 dated 13.7.2001 to remove
the defectives. But till the date of
2.8.2002 no response from the
applicant. On 2.8.2002 we have
reminded him again to file on
2.8.2002 (copy enclosed).

Letter dated on 2.8.2002, on
22.8.02 the applicant personally
visited the office and removed
the defect and submitted the application.
Accordingly, we have placed in O.A.
before the Hon'ble Court
for orders.

N.B.
29/8/02

DR

K.L.Usha

Member

Vice-Chairman

6.11.02

Heard Mr. A.K. Choudhury, learned
Addl. C.G.S.C. for the
respondents.

The application is
admitted. Call for the records.

List on 5.12.2002 for
orders.

K.L.Usha

Member

Vice-Chairman

mb

Received to-day
from the Hon'ble
Court
for 5/11/02
Notice received and
sent back for issuing the
Respondent No. 1 to 3 by Legal
A.Y. 5/11/02

DIN: 11/11/02

Note of the Registry	Date	Order of the Tribunal
	4.12.02	<p>Mr A.K.Choudhury, learned Addl. C.G.S.C has stated that he has received some instructions. Mr Choudhury also stated that since no steps were taken as the respondents authority did not receive any copy of the application. This is an old matter. Instead of keeping the matter alive we requested Mr Choudhury to submit a written statement on perusal of the O.A. itself and submit the same within 10 days from today.</p> <p>List on 18.12.2002 for hearing. The case may be represented by the applicant if he so desires.</p> <p><i>U.Usha</i> Member</p> <p><i>U.Usha</i> Vice-Chairman</p> <p>pg</p> <p><u>18/12/2002</u> No representation. List on 20/12/2002.</p> <p><i>U.Usha</i> M.D. Arbitrator 18/12</p>
	20.12.2002	<p>Heard learned counsel for the respondents. Hearing concluded. Judgment delivered in open Court, Kept in separate sheets. The application is disposed of. No order as to costs.</p> <p><i>U.Usha</i> Member</p> <p><i>U.Usha</i> Vice-Chairman</p> <p><u>7/1/2003</u> Copy of the Judgment has been sent to the learned Addl. C.G.S.C. for the application as well as to the Dr. C.G.S.C. for the Registry.</p> <p>41</p>

4

Note of the Registry	Date	Order of the Trial

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / R.A. No. 255 . . . of 2001.

DATE OF DECISION 20.12.2002.

ADVOCATE FOR THE
APPLICANT(S).

- VERSUS -

Mr. A. Deb. Roy, Sr. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Vice-Chairman.

X

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 255 of 2001.

Date of Order : This the 20th December, 2002.

THE HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

Shri Nandalal Sarkar,
S/O Late Mongal Chandra Sarkar,
Village - Gopinagar,
P.O. Kalkalia,
West Tripura.

... . Applicant.

-VERSUS -

1. Union of India, New Delhi,
Represented by the Secretary to the
Govt. of India,
Ministry of Communications,
New Delhi.
2. The Chief Postmaster General,
North Eastern Circle, Shillong,
Meghalaya.
3. The Director of Postal Services,
Tripura State,
Agartala.

... . Respondents.

By Mr. A. Deb Roy, Sr. C.G.S.C.

C R D E R

CHOWDHURY, J (V.C.) :-

The matter was taken up for hearing since the case was pending before the Tribunal for long. By Memo No. Staff/175/SEL/99 dated 4.11.1999 the Chief postmaster General N.E. Circle, Shillong accorded the approval for appointment of 28 candidates in different units on compassionate grounds. The name of the applicant Sri Nandalal Sarkar was appeared in Serial No.15 for the Postman at Agartala. The applicant was a son of Late Mongal Chandra Sarkar who was a group 'D' employee of

Bisalgarh Sub-Post Office and the applicant was shown as SC candidate. By impugned communication dated 25.5.2001 the waiting list of approved candidates for compassionate appointment was discontinued and the option for appointment was sought for from the approved candidates on compassionate grounds for consideration of absorption by other Ministries/Departments. The applicant assailed the legitimacy as stated above.

2. From the materials on record it is apparent that the department considered the case of the applicant for appointment on compassionate grounds and infact, his name was approved for appointment. However, the authority by order dated 25.5.2001 decided to discontinue the list of candidates approved for compassionate appointment and sought for their willingness for consideration of absorption by other Ministries. Apparently, the action of the respondents can not be said illegal and arbitrary. The authority considered his case justly, fairly and reasonably. Needless to state that the authority took welfare measure to provide the benefits to the members of the family of the person who rendered service in the department, who died in harness. It is a beneficial scheme introduced by the Govt. as benevolent employer.

3. Considering all aspects of the matter, we feel that it is a case which the department should consider the case of the applicant for appointment against any vacant posts including a post like Gramin Dak as per law.

Subject to the observations made above, the application is disposed of. No order as to costs.

K. K. Sharma
(K. K. SHARMA)
ADMINISTRATIVE MEMBER

D. N. Chowdhury
(D. N. CHOWDHURY)
VICE CHAIRMAN

O/C
9
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

Rajgarh Road, Bhangaghat
Guwahati-5.

Dated Guwahati the 1st August, 2002.

No. CAT/GHY/Judl./ 2122 dated 8/8/02

To,

Sri Nandalal Sarkar,
Resident of Village Gopinagar,
P.O. Kalkalia,
West Tripura.

Sub. : Defective application.

Ref. : This office letter dated 13.7.2002.

We have already informed you vide our letter of even number dated 13.7.2002 regarding your defective application which is received us by post. But you have neither removed the defects nor attend this office till date. If you fail to attend this office on or before 20.8.2002 to remove the defects of your application, we will return the same to you.

Yours faithfully,

2/8/2002
(SECTION OFFICER)

No.CAT/GHY/56/Jud1/924
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

10

Rajgarh Road
Bhangagarh, Guwahati-5.

Dated Guwahati the 13th July, 2004.

To,

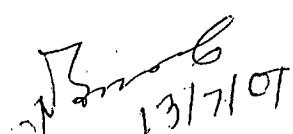
Sri Nandalal Sarkar
Resident of Village Gopinagar
P.O:- Kalkalia, West Tripura.

Sub:- Regarding your defective application.

Sir,

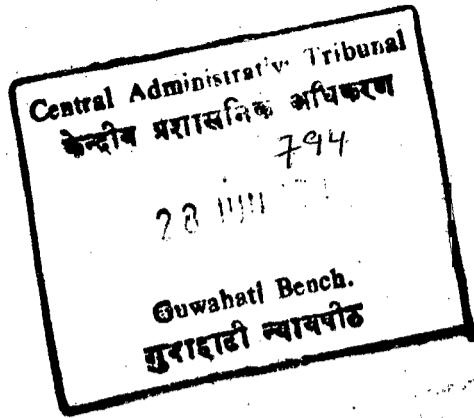
I am to inform you that there are some defects in the Original Application which you have sent to this Registry by Post for filing. Therefore, you are requested either to send five photo copies of the Original Application alongwith an application praying before the Hon'ble Tribunal to decide the case on merit as absentia, if you do not want to appear in person or you should personally attend this Office to remove the defects of the application and also for appearing in person as early as possible.

Yours faithfully



13/7/07

Section Officer



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

GUWAHATI BENCH.

CASE NO. O.A - 255/2001 /2001.

BETWEEN

Shri Nandalal Sarker,
Son of Late Mongal Chandra Sarker,
Resident of Village - Gopinagar,
P.O. Kalkalia, West Tripura.

... APPLICANT.

AND

1. The Union of India,
Represented by the Secretary to
the Government of India,
Ministry of Communication,
NEW DELHI.
2. The Chief Postmaster General,
N.E. Circle, Shillong, Meghalaya.
3. The Director of Postal Services,
Tripura State, Agartala.

... RESPONDENTS.

50(3)
R/By Post
N3
26/6/2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH.

BETWEEN

Shri Nandalal Sarker,
S/O. Late Mongal Chandra Sarker,
Village - Gopinagar,
P.O. Kalkalia,
West Tripura.

... APPLICANT.

AND

1. Union of India, New Delhi,
Represented by the Secretary
to the Government of India,
Ministry of Communications,
NEW DELHI.
2. The Chief Postmaster General,
North Eastern Circle, Shillong,
Meghalaya.
3. The Director of Postal Services,
Tripura State,
AGARTALA.

... RESPONDENTS.

DETAILS OF APPLICATION.

(a). Name of the Applicant:- Shri Nandalal Sarker.

(b). Name of the father:- Late Mongal Chandra Sarker.

(c). Age of the Applicant:- 34 years.

(d). Designation and particulars of Office (Name & Station) in which employed or was last employed before ceasing to be in service:- Chief Postmaster General, N.E. Circle, Shillong accorded to the appointment of the applicant as Postman in the Agartala Division vide Memo. No. Staff/175-SEL/99, dates 4th November, 1999.

(e). Office Address:- Not yet appointed, so does not arise.

Contd-2.

13

(Page 2).

(f). Address for service of
Notices:-

Shri Nandalal Sarker,
S/O. Late Mongal Ch. Sarker,
Village - Gopinagar,
P.O. Kalkalia,
West Tripura.

PARTICULARS OF RESPONDENTS.

(a). The Secretary to the Government of India,
Ministry of Communication,
NEW DELHI.

(b). The Chief Postmaster General,
North Eastern Circle, Shillong,
Meghalaya.

(c). The Director of Postal Services,
Tripura State, Agartala.

PARTICULARS OF ORDER AGAINST WHICH
APPLICATION IS MADE:-

(a). Order in Memo. No. Staff/175/SEL/99
dated Shillong, 4th November, 1999.

(b). Letter of reference NO. BB-7/C/SEL/Rolx,
dated, Agartala, the 25th May, 2001 issued
by the Director of Postal Services, Tripura,
Agartala.

(c). Subject in brief - Approval of the appointment
of the applicant to the post
of Postman was accorded by the
Chief Postmaster General, NE
Circle, Shillong, but it was
cancelled by the Director of
Postal Services, Tripura, Agartala
vide letter NO. BB-7/C/SEL/Rolx,
dated, Agartala, 25th May, 2001.

Contd-3.

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(Page 3).

JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Ld. Tribunal.

LIMITATION:

The applicant further declares that the application is within the limitation prescribed under Section 21 of the Central Administrative Tribunal Act, 1985 and the impugned order dated 25th May, 2001 was received by the applicant on 13.6.2001 by post.

FACTS OF THE CASE:

1. That, the father of the applicant, namely, Mongal Chandra Sarker was an employee under the Postal Department, Govt. of India and lastly posted at the Bisalgarh Sub-Post Office, Bisalgarh. He was a Group-D employee. He died on 9/6/97. After his death, the applicant being son of said Mongal Ch. Sarker filed an application before the Director of Postal Services, Tripura, Agartala, praying for appointing him in any post under the Postal Department as a Die-in-harness case. The application was forwarded by the Director of Postal Services, Tripura, Agartala to the Chief Postmaster General, NE Circle, Shillong. A number of correspondences took place in between the applicant and the Director of Postal Services, Tripura, Agartala, in the matter of his appointment and ultimately

5

(Page 4).

his case was recommended by the Director of Postal Services, Tripura, Agartala to the Chief Postmaster General, N.E. Circle, Shillong. Having considered all the particulars regarding the applicant, the Chief Postmaster General, N.E. Circle, Shillong issued an order vide Memo. NO. Staff/175/SEL/99, dated Shillong, 4th Nov., 1999 approving the appointment of the applicant to the post of Postman under the Agartala Division. In the Memo. of approval, the applicant is in serial No. 15. This letter of approval was also communicated to the applicant by the Chief Postmaster General, NE Circle, Shillong.

Photo-copy of the Memo. dated 4th Nov., 1999 is annexed hereto and marked as ANNEXURE-I.

2. That, the applicant had been waiting for appointment to that post from the Director of Postal Services, Tripura State, Agartala, but instead of issuing any appointment letter, the Director of Postal Services, Tripura, Agartala, informed the applicant that the waiting list of approved candidates for compassionate appointment have been decided by the Department to be cancelled with immediate effect. By this letter it was also informed to the applicant that it was decided to obtain willingness from approved candidates of compassionate grounds for consideration of absorption by other Ministries/Departments and the applicant was

Contd-5.

(Page 5).

requested to submit his willingness by furnishing Bio-data in the enclosed Proforma duly filled in as early as possible for onward submission to the Circle Office.

Copy of this letter dated 25th May, 2001 issued by the Director of Postal Services, Tripura, Agartala, is annexed hereto and marjed as ANNEXURE-2.

Being aggrieved by that order dated 25th May, 2001, the applicant files this application before this Ld. Tribunal on the following groudbs:-

GROUNDs.

(a). For that, the order contained in the letter dated 25th May, 2001 (Annexure-2) issued by the Director of Postal Services, Tripura, Agartala, is illegal abd without jurisdiction. The approval of the appointment of the applicant to the post of Postman was accorded by the Chief Postmaster General, NE Circle, Shillong vide Memo. dated 4th November, 1999 (Annexure-1) and as such, the Director of Postal Services, Tripura, Agartala, has no jurisdiction to pass this order dated 25th May, 2001.

(b). For that, no reasons have been communicated to the applicant about the cancellation of the appointment of the applicant.

Contd-6.

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(Page 6).

(c). For that, the applicant's appointment was approved and accorded by the Chief Postmaster General, N.E. Circle, Shillong on compassionate ground and as a Die-in-harness case and in that view of the matter the appointment cannot be cancelled by the Director of Postal Services, Tripura, Agartala.

(d). For that, in spite of the fact that the appointment was accorded in November, 1999 and after a long period, the Director of Postal Services, Tripura, Agartala issued the impugned order of cancellation vide letter dated 25th May, 2001 and there is no justification to delay the appointment and cancelling the appointment after such a long period.

(e). For that, the applicant had been anxiously waiting during this long period for appointment to the post of Postman in pursuance of the order issued by the Chief Postmaster General, NE Circle, Shillong vide Memo. dated 4th November, 1999. He has been passing his days almost in starving condition and he finds no other means of livelihood. In that view of the matter, cancellation of the order of appointment is most unreasonable and against the principles of natural justice.

(f). For that, the Director of Postal Services, Tripura, Agartala, asked me to submit petition in proforma for consideration of absorption by other Ministries/Deptts.

Contd-7.

9

(Page 7).

but this is absolutely illegal and unreasonable inasmuch as the other Ministries/Departments have nothing to do for the appointment of the applicant. As such, this sort of decision/direction is meaningless and most unreasonable as the other Ministries/Departments are not bound to appoint the applicant inasmuch as the applicant's case is based on die-in-harness on account of death of his father, who was an employee in the Postal Department.

RELIEFS SOUGHT FOR.

In view of the facts mentioned above, the applicant's pray~~s~~ for the following reliefs:-

(a). To cancell the order contained in letter NO. BB-7/C/SEL/Rolx, dated Agartala, the 25th May, 2001.

(b). To direct the respondents to issue letter of appointment in favour of the applicant to the post of Postman under the Agartala Division within a time to be specified by this Ld. Tribunal with effect from 4th November, 1999.

(c). To grant arrears of salary in the scales of pay of Postman with retrospective effect i.e., 4th Nov., 1999.

(d). Other relief or reliefs as the Hon'ble Tribunal may deem it fit and proper.

Contd-8.

19

(Page 8).

I. That, the applicant files this petition before the Hon'ble Tribunal by post as there is no sitting at Agartala and further facts that the applicant is a very very poor person and has no financial capacity to engage a Lawyer and send a Lawyer to Guwahati for conducting this application.

II. That, particulars of Postal Order in respect of the Application Fees is as follows:-

(i). Number of Indian Postal Order : 66 769220

(ii). Name of the Issuing Post Office: General Post Office, Agartala.

(iii). Date of Issue of Postal Order :- 18/06/01.

(iv). Post Office at which payable :- GUWAHATI.

III. List of Enclosures:-

(a). Memo. No. Staff/175/SEL/99, Shillong dated 4th November, 1999 according approval of the Chief Postmaster General, NE Circle, Shillong on the appointment of the applicant to the post of Postman under Agartala Division. (ANNEXURE-I).

(b). Cancellation of the said approval letter vide No. BB-7/C/SEL/Rolx, Agartala, dated 25th May, 2001, issued by the Director of Postal Services, Tripura, Agartala.

(c). Postal Orders :- For Rs. 50/- only.

VERIFICATION FOLLOWS.

20

(Page 9).

VERIFICATION.

I, Shri Nandalal Sarker, son of Late Mongal Ch. Sarker, ex-Group-D of Bisalgarh Sub-Post Office, resident of village - Gopinagar, P.O. Kalkalia, District- West Tripura, do hereby verify that contents of Paras- 1 and 2 of the facts of the case are true to my personal knowledge, Ground Nos. (a), (b), (c), (d), (e) and (f) are true to my belief, reliefs sought for in paras (a), (b), (c) and (d) are my humble submissions before the Hon'ble Tribunal and I have not suppressed any material facts.

Nandalal Sarker

(Signature of the Applicant).

18-6-01

✓ TO
The Registrar,
Central Administrative Tribunal,
Bhangagarh, Guwahati, Assam.

48X-I. -10-

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE: SHILLONG-1.

Memo No. Staff/175-SEL/99

Dated at Shillong, the 4th November'99. ✓

Approval of the Chief Postmaster General N.E. Circle, Shillong is hereby accorded to the appointment of the following candidates to different cadres in different units on compassionate grounds in relaxation of normal recruitment rules as indicated against each.

Sl. No.	Name of Candidate	Date of birth & Community.	Edu- cational qualifi- cation.	Cadre to which appro- ved.	Division to which allotted.	Remarks.
1	2	3	4	5	6	7
1.	Sri Indibar Dam, S/O Late B.K. Dam, Ex-SPOs, Itanagar C/O. Sri Sukumar Sengupta. Batta- lia Gate Guwahati 18 (Assam)	1.3.72 O.C.	BE (Tech)	PA	Agartala	Age relaxed.
2.	Smti. Roma Chakra- borty, W/O Late Moloy Chakraborty, Ex-Night Guard (A.R.) C/O Sri C.N. Sonowal Postal Colony Itanagar (Arunachal Pradesh).	16-4-66 O.C.	CL.VIII	Gr. 'D'	Arunachal Pradesh	Age relaxed
3.	Sri Prakash Kumar, Tanti, S/O(L) Raghunath Tanti, Ex-Gr. 'D' Dimapur S.O. Nagaland.	5.10.71 S.C.	HSLC		Postman	Nagaland
4.	Smti. Madhumati Doom, W/O(L) Makhani Doom, Ex-Gr. 'D'-Safaiwala Dimapur S.O. Nagaland.	1.4.62 S.C.	NIL	Gr. 'D'	Nagaland	Edu. Qua. & Age relaxed.
5.	Smti Ashiene, W/O Sri Khriengulie, Ex-PA, Kohima H.C. C/O Rokowhelie ITI, Kohima Nagaland.	29-12-76 S.T.	CL. IV	Gr. 'D'	Nagaland	Edu. Qua. relaxed.
6.	Sri Biswajit Das, S/O(L) Tapan Kumar Das, Ex-SPM, Babur bazar S.O. Yill: Kajragaon P.O. Kailashahar (Tripura)	2.9.76 O.C.	Madhyamik	Postman	DNR	

Contd. 2..

S1. No.	Name of Candidate	Date of birth & Community.	Edu- ca-tional qualifi- cation.	Cadre to which appro- ved.	Division to which allotted	Remarks
1.	2	3	4	5	6	7

✓ 22 - 11 -

7. Sri Subhabrata Bhattacharjee, S/O Smti. Manju Kona Bhattacharjee, Ex- PA, Chandrapur S.O. Dighenpar P.O. Dharmanagar, Tripura. 14-11-70 O.C. BA PA DNR Age relaxed.

8. Sri Gautam Malakar, 17-6-72 S/O(L) Jnanendra Ch. S.C. Malakar, Ex-PA, DNR. P.O. & Vill Bhagyapur. Dharmanagar, Tripura. Madhyamik Postman DNR

9. Sri Nityalal Sabdakar, 20-7-80 S/O(L) Nandalal Sabdakar, O.B.C. Ex-EDMC, DNR Dn. Vill. Baruakandi Via. Chandrapur N. Tripura. VIII EDA DNR

10. Smti. Sipra Dey, W/O (L) 1.3.65 Gobinda Ch. Dey, Ex-PA, O.C. Tura, Postal Gr. No. 6 Akhonggre, Tura. CL. IX Gr. 'D' PSD/Sc. Age relaxed.

11. Sri Ratnadeep Bhatta- 28-2-77 charjee, S/O Ranadhir O.C. Bhattacharjee, Ex. Gr. 'D' Meghalaya Dn. Upper Lumpingaring Shillong- 793 004. HSLC Postman Meghalaya

12. Smti. Juliana D. 1-6-69 Marbaniang, D/O(L) S.T. Iriancy Marbaniang, Ex-PA, Meghalaya Dn. Lumawbah, Upper, Shillong-793 005. CL. XII PA Meghalaya

13. Sri T. Chinkhotang, 4-6-79 S/O(L) T. Thangkhokam, S.T. Ex-Dept'l. Runner Manipur Dn. Vengnuam Dibong Khunou, Jiribam, Manipur. CL. IX Gr. 'D' Manipur.

14. Sri Uttam Kr. Hajong, 30-9-77 S/O(L) K. Hajong, Ex- S.T. EDBPM, Megh. Dn. Vill & PO Zekabari (Garobadha) W. Garo Hills CL. IX EDA Meghalaya

:-3:-

Sl. No.	Name of Candidate	Date of birth & Community.	Educa-tional qualifi-cation.	Cadre to which approved	Division to which allotted	Remarks.
1	2	3	4	5	6	7
15.	Sri Nandalal Sarkar, S/O(L) Mangal Ch. Sarkar, Ex-Gr. 'D' Agartala Vill. Gopinagar P.O. Kalkaliya, W. Tripura.	9-2-77	Madhyamik Postman	Agartala		
16.	Smti. Vesakhalu Medeo, D/O(L) Razouvonou, Ex- PA, Nagaland C/O Sri M. Chunzho Postman, Kohima H.O. Nagaland.	26-1-80	HSLC S.T.	Postman	Nagaland.	
17.	Sri Kartik Roy, S/O (L) Babul Roy, Ex-BPM, Agartala Vill. Dataram P.O. A.R. Para. S. Tripura.	8-1-80	10+2	EDBPM	Agartala	
18.	Smti. Shikha Das, D/O(L) Harimohan Das, Ex-ED, Agartala Vill & PO Mogpuskarini Via: R.K. Pur S. Tripura.	14-1-76	Madhyamik S.C.	EDA (Failed)	Agartala	
19.	Sri Rajesh Kr. Dey, S/O(L) Nanigopal Dey, Ex-Postman, Agartala Krishnanagar, New Palli, Agartala.	9.3.78	Madhyamik O.C.	Gr. 'D' (Failed)	Agartala	
20.	Smti. Himani Dutta, W/O(L) Amalesvar Dutta, Ex-Gr. 'D', Agartala No. 1. Ripin Nagar Colony, P.O. Kakraben, S. Tripura.	16-1-74	Cl. VIII	Gr. 'D'	Agartala	
21.	Smti. Sandhya Rani Deb, W/O(L) Sudhangshu Deb, Ex-SPM, Agt. Dn. Vill & P.O. Tangamati, Amarpur, S. Tripura.	7.1.66	CL. VIII	Gr. 'D'	Agartala	Age relaxed.
22.	Smti. Lalhneukim, W/O(L) Thanzaula Lushai, Ex- PA, Nagaland C/O L. Simte, PA Dimapur S.O. Nagaland.	1.3.69	CL. IX	Gr. 'D'	Nagaland	
23.	Sri Kanu Bhowmik, S/O(L) Amar Ch. Bhowmik, Ex-EDDA, Agartala Vill & PO Mohua Milan Amarpur, S. Tripura.	12.6.68	CL. VIII	EDA	Agartala	Age relaxed.
24.	Sri B. Lalrohlua, S/O (L) B. Hrangdawla, Ex- PA, Mizoram ARMED VENG SOUTH Aizawl, Mizoram.	29-7-80	HSLC S.T.	Postman	Mizoram	
25.	Smti. Ibpalihun Jyrwa, D/O(L) J. Jyrwa, Ex- Postman, Meghalaya Mawlai Nonglum, Long Round Road, Shillong- 793 008	29-4-79	CL. VIII	Gr. 'D'	Meghalaya	

Sl. No.	Name of Candidate	Date of birth & Community.	Educa- tional qualifi- cation.	Cadre to which approved	Division to which allotted	Remarks
1	2	3	4	5	6	7
26.	Sri Biman Kukherjee, 8-11-76 S/O(L)Bandhan Mukharjee, O.C. Ex-PA, Meghalaya Banasree Postal Colony, Nongrim Hills Shillong-793003.		CL.VIII	Gr.'D'	Meghalaya	
27.	Smti. Linora Sawkhmis, 2-4-67 W/O(L)N. Shongwan, S.T. Ex-Gr.'D' Meghalaya C/O IDIRIS SAWK-MIE Mawlai Nongmali Phudmawri, Shillong- 793008.		CL.VII	Gr.'D'	Meghalaya	Age relaxed.
28.	Sri H.A.S. Yopam, 1.1.77 S.T. 10+2 S/O Sri A.S. Ramnan Tangkhul Ex-PA, Manipur, Awangthang, Ukhru- 795142 Manipur.		PA		Manipur	

2. Upper age limits in respect of candidates at Sl.1,2,4,7, 10, 21, 23 & 27 have been relaxed in exercise of powers delegated for the purpose under DG, Posts letter No.24-196/86-SPB-I dtd.21-4-89. This may be cited as an authority while filling up the First page of their service book on appointment.

Educational Qualification in respect of candidates at Sl. 4 & 5 have been relaxed in pursuance of para 6(B)(d) of Depttl of Personnel & Trg. letter No.14014/6/94-Estt(D) dtd.9-10-98 circulated under DG, Posts, D.O. letter No.24-4/97-SPB-I dt.28-12-98.

3. All preappointment formalities including induction training etc. where prescribed, should be gone through by each appointing authority.

4. Each appointing authority will please obtain original certificates/documents required and verify them properly to ensure eligibility of the candidates.

5. The appointing authority should note that the compassionate appointment is to be made against direct recruitment Quota and should be made upto a maximum of 5% of the vacancies of such direct recruitment quota.

Candidates may be absorbed against posts as per serial based on the dates of receipt of their applications in the divisional office.

6. The date of absorption of the candidates & calculation of vacancy position may be communicated to Circle Office in due course.

Where there is no vacancy, the selected candidate will have to wait for his/her turn for appointment.

soft
(A.K. Dutta)
Asstt. Director(Staff)
For Chief Postmaster General,
N.E. Circle, Shillong.

:-5:-

14-5

Copy to:-

- (1) The D.P.S., Itanagar/Kohima/Imphal/Agartala/Aizawl.
- (2) The Sr. Supdt. of P.Os, Shillong.
- (3) The Supdt. of P.Os, Dharmanagar.
- (4) The Supdt.P.S.D., Arunachal, Silchar.
- (5) Respective Files.
- (6) Candidates Concerned. *Sir Nandalal Sarkar*
- (7)
- (8)

For Chief Postmaster General,
N.E. Circle, Shillong-1.

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-15-

26

DEPARTMENT OF POSTS: INDIA

OFFICE OF THE DIRECTOR POSTAL SERVICES: TRIPURA STATE: AGARTALA-1

To

Shri Nandalal Sarkar

S/o Late Mangal Ch. Sarkar

Ex-Govt. Bishalgarh

Vill-Biopinagar P.O: Kalkalia Tripura (W)

No. BB-7/C/Sol/Relx

Dated at Agartala, the 25th May '01.

Sub:- Discontinuation of waiting list of candidates approved for compassionate appointment and other relevant instruction from Doptt. of Personnel and Training.

With reference to the above subject it is to intimate that the waiting lists of approved candidates for compassionate appointment have been decided by the Department to be discontinued with immediate effect.

It is, therefore, decided to obtain willingness from approved candidates on compassionate ground for consideration of absorption by other Ministries/Departments.

Accordingly you are requested to submit your willingness a/w the biodata in the enclosed proforma duly filled in as early as possible for onward submission to Circle Office.

Enclos:- As stated.

For Director Postal Services,
Tripura State, Agartala-799001

BIO-DATA

1. Name
2. Father's Name
3. Relationship with Employee
4. Date of Birth
5. Educational Qualification
6. Whether SC/ST
7. Post for which Employment is proposed
8. Present Address
9. Family Members
10. Marital status of children
 - Married
 - Unmarried
11. Family Financial Status
 - ii) Family pension
 - iii) Terminal benefits
 - iv) Income from other sources
 - v) Immovable property & Annual Income
 - vi) Whether has a home to live in or rented house

17-28

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Rajgarh Road
Bhangagarh, Guwahati-5.

No. CAT/GNY/56/JWL/924 Dated Guwahati the 13th July, 2004.

To,

Sri Nandalal Sarkar
Resident of Village Gopinagar
P.O:- Kalkalia, West Tripura.

Sub:- Regarding your defective application.

Sir,

I am to inform you that there are some defects in the Original Application which you have sent to this Registry by Post for filing. Therefore, you are requested either to send five photo copies of the Original Application alongwith an application praying before the Hon'ble Tribunal to decide the case on merit as absentia, if you do not want to appear in person or you should personally attend this Office to remove the defects of the application and also for appearing in person as early as possible.

Yours faithfully

N. Basumatary
13/7/04

Section Officer